

ANF -4A

Application for issue of Advance Authorisation/Advance Authorisation for Annual Requirement / Invalidation Letter / Advance Release Order (ARO)

[Please see guidelines given at the end before filling the application]

Part A

1	IEC No.		Branch Code	
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2	Application For (Select appropriate category)	Advance Authorisation / Advance Authorisation for Annual Requirement / Advance Authorisation for Invalidation / Advance Release Order			
	Ecom. Reference No:	Date of Submission:	Name & Code of RA:	RA File No	RA File Date

3	RCMC Number	Date	Issuing Authority	Validity Period	Products for which registered

4	Excise Registration Number	Address of the jurisdictional Central Excise Authority under whose jurisdiction the factory / premises situated.	Address of the factory / premises where the items to be imported are proposed to be used	Branch Code as per IEC

5	Application Fee details	Bank Receipt/Electronic Fund Transfer No. / Credit Card details	Name & Branch of the Bank	Mode of Payment	Date of payment	Amount (in Rupees)

6	Industrial Registration Details - MSME / IEM	Issuing Authority	Date of Issue	Products for which registered
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* Not required if applied for export products for which SION are fixed.

15. Details of outstanding Advance Authorisation(s) including Advance Authorisation for Annual Requirements issued already and their status of Export Obligation fulfillment

(a) where original EO period has expired as per Authorisation:

S. No	Authorisation No	Authorisation Date	CIF Value (Rupees)	FOB Value (Rupees)	% age of EO fulfilled		Expiry Date of EO period	Steps taken by exporter to regularise the Authorisation
					Qty wise	Value wise		

(b) where EO period has not expired as per Authorisation:

S. No	Authorisation No	Authorisation Date	CIF Value (Rupees)	FOB Value (Rupees)	% age of EO fulfilled		Expiry Date of EO period
					Qty wise	Value wise	

16. Details of exports / deemed supplies (including Intermediate supplies) made in the preceding 3 financial years (in cases of application under 4.07 or Annual Advance Authorisation)

Financial Year	FOB Value of exports (in Rupees Crore)	FOR Value of deemed supplies (in Rupees Crore)	Total Export Performance (in Rupees Crore)

17	(a) Entitlement of Authorisation for Annual Requirement (Rupees)	
	(b) CIF Value of Authorization for Annual Requirement already obtained (Rupees) during the current financial year	

18. In case of exports made under Deemed Exports category (except for supplies to Advance Authorisation / EOU / EHTP / STP / EPCG or intermediate supplies), please furnish:

Category of supply under para 7.02 of FTP	Name of the Project Authority	Delivery period of Supply

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19. In case of request for issuance of Advance Release Order / Invalidation Letter, please furnish details:

	Advance Authorisation No. & Date (in case already issued)	Name (s) / Address (s) / IEC code of the Indigenous producer from where items are to be procured	Regional Authority of the Indigenous producer / supplier
Advance Release Order			
Invalidation Letter			

20. In case the items to be imported are to be used by the supporting manufacturer, please furnish details:

Name of the supporting manufacturer	
Address of the supporting manufacturer	
If supporting manufacturer is an exporter, then please indicate the IEC No.	
MSME / IEM / IL Regn. No.& date & Products endorsed on MSME / IEM / IL of Supporting Manufacturer	

DECLARATION / UNDERTAKING

I / We hereby declare that:

1. the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from and if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
2. we would abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed there under, the Foreign trade Policy, the Handbook Procedure and the ITC(HS) Classification of Export & Import Items, as amended from time to time.
3. none of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT or in the caution list of RBI.
4. I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-Import Items, 2004-09 and that the item(s) exported / proposed to be

exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP v1, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).

5. I / we shall abide by the final fixation of norms by the Norms Committee (NC) and shall pay in cash to the Government Customs duty together with interest (as notified) reckoned from the date of imports till the date of deposit on the inputs imported in excess of the norms fixed by NC (Applicable in case of Advance Authorisation applications under paragraph 4.07 of Hand Book of Procedures only).
6. no export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period for which RBI permission has been obtained.
7. I/we have updated the IEC profiles in ANF 1.
8. We have not been penalized under any of the following Acts (as amended from time to time): (i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act, 1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974 B.
9. I am authorised to verify and sign this declaration as per paragraph 9.06 of the FTP.

Place:
Date:

Signature of the Applicant
Name
Designation
Official Address
Telephone
Residential Address
Email Address

GUIDELINES FOR APPLICANTS

Please see paragraphs 4.04, 4.30, 4.31, 4.32, 4.45 and 4.85 of HBP relevant to the Scheme under which the application is being filed

1. Applicant shall file application online using digital signature only.
2. Applicant shall indicate the relevant details at Sr.No.4 above even if such units are not registered / not required to be registered with Central Excise.
3. Where no wastages have been claimed and inputs are taken on net-to-net basis, in such cases, it should be specifically mentioned in relevant column of Sr.No.14 of ANF.
4. Steps taken by exporter to regularise the Authorisation such as payment of customs duty and interest, filing of application for EO extension, request for Clubbing etc. shall be indicated in column Sr.No.15(a) of ANF.

For Advance Authorisation:

1. Bank Receipt / EFT / Credit Card details evidencing payment of application fee in terms of Appendix 2K.
2. Please upload following documents:
 - i. In case of issue of Advance Authorisation for Annual Requirement:
 - a. Statement of exports made in the preceding financial year duly certified by a Chartered Accountant / Cost Accountant / Company Secretary in the format given in Appendix 5B.

- b. Self certified copy of the manufacturing licence of the applicant firm or his supporting manufacturer.
- ii. Invalidation Letter(s) in case of supplies to an Advance Authorisation holder. However, in case of switch over from physical exports / deemed exports to intermediate supplies, such invalidation letters can also be furnished at the time of redemption of advance authorisation.
- iii. In case of Deemed Export:
Project Authority Certificate other than in case of supplies against (i) Advance Authorization (ii) EPCG & (iii) EOU / EHTP / STP / BTP units;
- 3. In cases where import of fuel has been sought for under Advance Authorisation / Advance Authorisation for Annual Requirements (excluding Advance Authorisation for Annual Requirement applications for ad-hoc norms and those under paragraph 4.07 of Hand Book of Procedure), please upload following documents:
 - a. Self certified copy of the permission issued to the manufacturer exporter by the competent authority (concerned State Electricity Board or Power Corporation or Regulatory Commission of the State) under Section 44 of the Electricity (Supply) Act, 1948 for the installation of captive power plant based on the specified fuel unless the permission is specifically waived by the State Electricity Board; and
 - b. Self certified copy of the letter intimating the date of commissioning of the captive power plant from the concerned authority which issued the permission letter is to be submitted.

Note: Import of only such fuel(s) shall be allowed which have / has been specified in the said permission.
- 4. Please upload following documents in case of issue of Advance Authorisation under paragraph 4.07 of Handbook of Procedure:
 - a. Information as per Appendix 4E.
 - b. Production and Consumption data of the manufacturer / supporting manufacturer of the preceding three financial years, duly certified by the Chartered Accountant / Cost Accountant / Jurisdictional Excise Authority.
- 5. Please state 'Not Applicable' wherever the information / data is not applicable to the applicant.